

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-512(ND)/2020**

**IN THE MATTER OF:
Mr. Durgesh Kumar Sharma**

...PETITIONER

Vs.

M/s. North Rajasthan Buildwell Pvt. Ltd. and Anr.

...RESPONDENT

**Section
U/s 9 of IB Code, 2016**

**Order delivered on 22.11.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :
For the Suspended Director of
Corporate Debtor**

**:Ms. Mannat Singh, Adv. for Mr.
Sanjay Bhandari in person**

ORDER

IA/5464/2022

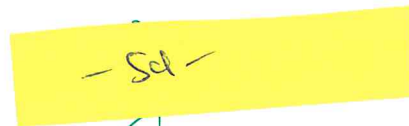
This is the 8th status report of the Corporate Debtor in relation to the progress of CIRP for the period 05.08.2022 to 30.09.2022 submitted by the resolution professional. The same is taken on record with just exceptions.

IA/5596/2022

This is an application under Section 60(5) of IB Code, 2016 to amend the IA 5787 of 2021 for impleading Sanjay Bhandari and Shrawan Kumar Sharma, Suspended Directors of the Corporate Debtor along with the affidavit in support.

(Anjula)





We have considered the contents of the application and prayers made in the present application. The present application is allowed. The amended memo of parties may be filed to enable the Tribunal to issue notice to the newly impleaded parties to the application. Post this matter after a week days. List this matter on **30.11.2022**.



— R —

(Rahul Bhatnagar)
Member (T)



— P.S.N —

(P.S.N Prasad)
Member (J)